



"A" FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

1153

Original Application No. .... of 2002

Applicant(s) Chittaranjan Dixit Respondent(s) L.O.I. f o r s .

Advocate for Applicant(s) M.L.S. S. K. Mohapatra Advocate for Respondent(s)  
P. C. Nayak

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>J. P. O of Rs. 50/- billed</p> <p><i>\$</i> 13.12.02</p> <p>For Regn pl.</p> <p><i>DR</i> 24/2/03</p> <p>Registration Defects removed.</p> <p>For Regn pl.</p> <p><i>DR</i> 25/2/03 Registration</p>	<p>REGISTER</p> <p><i>DR 25/2/03</i> Registra</p> <p>Or. No. 1 dated 3.3.2003</p> <p>Heard Shri S.K.Mohapatra, learned counsel for the applicant. <del>This</del> In this O.A. the applicant seeks an appointment in the Railways under Loyal Employees quota, which was also the subject matter of consideration before this Tribunal in O.A.517/2000. While disposing of the said O.A., this Tribunal, in order dated 05.12.2001 directed the Respondents to dispose of the representation</p> <p><i>DR</i> 25.02.03</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admin PI

R.C.  
28/2/03

Bench

Copy of order dt. 3.3.03  
a/w o. A. copy issued  
to all the despts. by  
~~Respondents~~, Posts. The  
same copy issued  
to the counsel for  
both sides.

R.C.  
S.O.M  
4/3/03

dated of the applicant within a period of two months from the date of receipt of copy of that order. The said representation was disposed of by the Respondents vide their order dated 21.5.2002, inter alia stating that the scheme for employment of the wards under loyal employees had been withdrawn on and from 30.9.1976 and therefore, there was no scope for consideration of application of the applicant under the said closed scheme.

As the scheme under which the applicant seeks employment has been withdrawn years back, there is no merit to entertain this application, which is accordingly dismissed at the stage of admission itself.

Send copies of this order to Respondents, along with copies of this order O.A., and free copies of this order be handed over to Shri S.K.Mohapatra, for the applicant and Shri R.C.Rath, Standing Counsel appearing for the Respondents.

VICE-CHAIRMAN 3/3

MEMBER (JUDICIAL)

03/03/03